

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4836  
ANSWERED ON:07.05.2012  
RESERVATION FACILITY TO OBCS  
Jakhar Shri Badri Ram ;Patle Kamla Devi

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government proposes to ensure reservation for Scheduled Castes (SCs)/Other Backward Classes (OBCs) in public sector companies and even those private companies where Government has any little stake;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) the number of proposals received by the Government from the Public Representatives and other social organisations in this regard so far; and
- (e) the action taken or likely to be taken by the Government in this regard?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) to (e) Government of India has a policy on reservation for SCs/STs and OBCs, which is also applicable to the Central Public Sector Enterprises (CPSEs).

Numerous representations have been received from public representatives and various organisations for reservation in private sector.

A high level Coordination Committee has been constituted in October, 2006 to carry forward the dialogue with Industry on Affirmative Action in the Private Sector. It has been holding meetings with apex Chambers from time to time. Federation of Indian Chambers of Commerce and Industry (FICCI), Associate Chambers of Commerce and Industry of India (ASSOCHAM), Confederation of Indian Industry (CII) and PHD Chamber of Commerce and Industry (PHDCCI) have developed their respective Codes of Conduct on affirmative action for adoption by their members. These Codes of Conduct provide, inter-alia, for inclusive policies and non-discrimination. Dialogue with Industry is continuing.